

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 14

IA 3363/2024 (NEW IA) IN C.P. (IB)/1222(MB)2020

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **02.07.2024**

NAME OF THE PARTIES: **IDBI BANK LIMITED THROUGH THE**
 DGM MR. SANJAY NIKAM VS MR.
 SHAMIK APPARAO

Section 60(2) & 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 3363/2024 (NEW IA) IN C.P. (IB)/1222(MB)2020

- 1) Ms. Komal Bhoir, Ld. Counsel for the Applicant is present.
- 2) The present Interlocutory Application has been filed by the Applicant/ Resolution Professional seeking permission to take on record second progress report as on 23.05.2024 for the period of 23.04.2024 to 22.05.2024 pursuant to the Clause 27(viii) of the order of this Bench dt. 20.03.2024.
- 3) The said Report prepared by the Resolution Professional is taken on record. Resolution Professional is hereby directed to make his best and dedicated

efforts to complete the Resolution Process as early as possible within the time.

- 4) With the aforesaid observations and directions, the Interlocutory Application bearing IA No. 3363 of 2024, is disposed of as Allowed.
- 5) Registry shall list the main Company Petition on Board as and when new/pending Applications, if any, are listed.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Vedant Kedare

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**